

(d) The TCIL (Disinvestment of Ownership) Bill 2007 was passed by the Parliament in December 2007. Consequently, the CCEA on 16th November, 2008 approved disinvestment in TCIL through outright sale. Accordingly, Department of Disinvestment initiated the disinvestment process with the appointment of an Inter Ministerial Group (IMG) and Advisors. Site visits and due diligence by the bidders were completed in December, 2012. However, the process has been held up on the issue of surrender of leasehold land to the Government of West Bengal. Also the Hon'ble High Court of Calcutta has passed a liquidation order against TCIL for failure to settle the dues of unsecured creditors. The stay petition filed by the Department of Heavy Industries (DHI) in the Hon'ble High Court of Calcutta has been rejected. DHI is in consultation with the Ministry of Finance to settle the dues of the creditors. Since the matter is sub-judice and the company is in liquidation, disinvestment is on hold till the final order of the High Court.

Protection of D.A. on pension in case of re-employment

2853. SHRI MAHENDRA SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

- (a) Whether Government protects the D.A. on the pension of ex-servicemen on re-employment in Government/PSUs/Public Sector Banks/SBI and autonomous bodies;
- (b) what are its criteria and latest guidelines in the matter; and
- (c) whether these guidelines are being implemented in letter and spirit by all uniformly and whether Government has issued instructions to facilitate early implementation, thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

Setting up of super speciality institutes under PMSSY

†2854. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that an announcement has been made to set up several Super Speciality Institutes under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY);

(b) if so, the details thereof and whether such an institute is proposed to be set up in Madhya Pradesh also;

†Original notice of the question was received in Hindi.